

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. ST/456/2010-CU[DB]

(Arising out of Order-in-Revision No. 54/COMMR/M-II/2009 dated 30/11/2009 passed by Commissioner of Central Excise & Customs, Meerut-II)

Shri Nitin Sharma

Appellant

Vs.

Commissioner, Customs, Central Excise & Service Tax, Meerut-II

Respondent

Appearance:

Absent on Call

Shri Pawan Kumar Singh (Supdt.) AR

for Appellant
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 24/08/2018
Date of Decision : 24/08/2018

FINAL ORDER NO **72040 / 2018**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for

non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in Court)

Sd/-
Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Ankit